

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No.M.A.619/2003
arising out of
O.A.29/1996

Date of order : 19.2.2004

Present : Hon'ble Mr. N. Prusty, Judicial Member
Hon'ble Mr. N.D. Dayal, Administrative Member

RADHEY SHYAM BERA
VS.
UNION OF INDIA & ORS.

For the applicant : Mr. B. Mukherjee, counsel
For the respondents: Mr. S. Choudhury, counsel

O R D E R

Nityananda Prusty, J.M

This M.A. has been filed by the applicant for amendment of the O.A. Mr. Mukherjee ld. counsel appearing for the applicant prays that para 4.4. of the O.A. may be deleted and in place of that para certain new paragraphs as mentioned in the application be added. He further submitted that in place of Para 8(1) and 8(2) also new paragraphs as mentioned in the M.A. be added.

2. Mr. Choudhury, ld. counsel for the respondents has no objection to the above prayer.

3. In view of the above, the application for amendment is allowed. The applicants are directed to file copy of the amended application and serve a copy of the same to the respondents' counsel. On receipt of the copy of the amended application, the respondents may file reply, if any, within 6 weeks. Rejoinder, if any, be filed within 2 weeks thereafter. Let the O.A. be listed on 31.5.2004 for hearing. The M.A. is accordingly disposed of. No order as to costs.

MEMBER(A)

MEMBER(J)